

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-563(PB)/2017

IN THE MATTER OF:

Jain Sons Finlease Limited Applicant/petitioner
Vs.
Shilpi Cable Technologies Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.12.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Rajiv Saxena, Mr. Manish Khurana, Advs.
For the Respondent : Mr. Apoorv Chandra Saxena, Mr. Sumit
Batra, Advs.

ORDER

A copy of the petition has already been served on the respondent. Learned Counsel for the respondent states that 10 days' time for filing reply be granted. Let reply be filed within 10 days with a copy in advance to the Counsel for the petitioner.

List the matter on 19th December, 2017 alongwith (IB)-405 (PB)/2017, (IB)-460 (PB)/2017, (IB)-430 (PB)/2017 & (IB)-449 (PB)/2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

06.12.2017
V.Sethi